

RR METALMAKERS INDIA LIMITED

Corporate Identification Number: L51901MH1995PLC331822

Registered Office: B-001 & B-002, Ground Floor, Antop Hill Warehousing Complex Ltd, Barkat Ali Naka,
Salt Pan Road, Wadala (E), Mumbai - 400037, Maharashtra, India. | Tel. No: (+91) 22 6192 5555 / 56

Email: cs@rrmetalmakers.com | Website: www.rrmetalmakers.com

Open Offer for the acquisition of up to 23,42,295 (Twenty Three Lakh Forty Two Thousand Two Hundred Ninety Five) Equity Shares of the face value of ₹ 10/- each for cash at a price of ₹ 23.85/- (Rupees Twenty Three and Paise Eighty Five Only) per Equity Share representing 26.00% of the Equity Share Capital of the Target Company from the Public Shareholders of RR MetalMakers India Limited ("Target Company") by RB International Holdings Limited ("Acquirer 1"), Suyog Yogesh Desai ("Acquirer 2") and Nikita Suyog Desai ("Acquirer 3"), pursuant to and in compliance with Regulation 3(1) and 4 read with other applicable provisions of SEBI (SAST) Regulations ("Open Offer" or "Offer").

This corrigendum to the Public Announcement dated July 30, 2026; Detailed Public Statement dated August 6, 2026 and Draft Letter Of Offer dated August 13, 2026 ("Corrigendum") is being issued by Vivro Financial Services Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers, in compliance with applicable provisions of the SEBI (SAST) Regulations.

This Corrigendum should be read in continuation of and in conjunction with the Public Announcement dated July 30, 2026 ("PA"); the Detailed Public Statement that was published in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions), and Navshakti (Marathi) (Mumbai Edition) ("Newspapers") on August 06, 2026 ("DPS") and the Draft Letter of Offer dated August 13, 2026 ("DLOF");

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

- Update on Offer Price:** Pursuant to the SEBI's observation and subsequent discussions with SEBI, it was noted that certain historical acquisitions of Equity Shares by the Selling Shareholders in FY 2019-20 and FY 2021-22 at various prices, which had triggered an open offer obligation under the SEBI (SAST) Regulations.

In order to address these historical compliance matters, the Revised Offer Price for the current Open Offer has been calculated by taking the historical highest acquisition price of ₹ 21.29 and adding compensatory interest at 10% per annum in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, calculated up to the expected date of payment to shareholders under the current Open Offer.

Consequently, the Offer Price payable to public shareholders stands enhanced from ₹ 23.85 per Equity Share to ₹ 36.83 per Equity Share, including compensatory interest of ₹ 12.98 per Equity Share.

The details on the rationale and justification of the revised Offer Price shall be included in the Letter of Offer to be dispatched to the shareholders and all references to the Offer Price in PA, DPS and DLOF shall be construed accordingly. It is clarified that there is no change in the Underlying Transaction.

- Upward revision in Offer Size:** As a consequence of upward revision in Offer Price as provided above, the maximum consideration payable by the Acquirers under the Offer (assuming full acceptance) to the Public Shareholders at the revised Offer Price of ₹ 36.83 per Equity Share will be ₹ 8,62,66,724.85. In reference to this, the reference to Offer Size in PA, DPS and DLOF shall be construed accordingly.
- Financial Arrangement:** As a consequence of upward revision in the Offer Price as provided above and in terms of applicable provisions of the SEBI (SAST) Regulations, the Acquirers are in the process to increase the value of Escrow Account and to deposit additional cash in the Escrow Account. Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DLOF.

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER



VIVRO FINANCIAL SERVICES PRIVATE LIMITED

Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.

Tel No.: 079- 4040 4242 | Email: investors@vivro.net | Website: www.vivro.net

SEBI Reg. No.: MB/INM000010122 | Contact Person: Shivam Patel

REGISTRAR TO THE OFFER



ADROIT CORPORATE SERVICES PRIVATE LIMITED

18-20, Jaferbhoj Industrial Estate, 1st Floor, Makawana Road, Marol Naka, Andheri (East), Mumbai 400 059, Maharashtra, India. | Tel. No.: +91-44-2846 0390/40020700

Email: haraprasadn@adroitcorporate.com | Website: www.adroitcorporate.com

SEBI Reg. No.: INR000002227 | Contact Person: Mr. Hara Prasad Nahak

For and on behalf of the Acquirers:

For, RB International Holdings Limited		
Sd/- Ashmeet Singh Kandhari Director (Acquirer 1) Place: London, UK	Sd/- Suyog Yogesh Desai (Acquirer 2) Place: London, UK	Sd/- Nikita Suyog Desai (Acquirer 3) Place: Ahmedabad, India

Date: October 05, 2026

VESUVIUS INDIA LIMITED
CIN: L26933WB1991PLC052968
Reg. Office: P-104, Taratala Road, Kolkata-700088
Phone: 033-61090500
Email: vesuviusindia@vesuvius.com, Website: www.vesuviusindia.in

NOTICE TO SHAREHOLDERS

Special Window for Re-lodgement of Transfer Requests of Physical Shares

Shareholders are informed that, in continuation of SEBI's earlier circular SEBI/HO/MIRSD/MIRSD-PoD/PICIR/2025/97 dated July 02, 2025, which opened a special window for re-lodgement of transfer deeds of physical shares lodged prior to April 01, 2019 but rejected/returned due to deficiencies, SEBI has further extended the facility through its subsequent circular HO/38/13/11(2)2026-MIRSD-PoD/V/3750/2026 dated January 30, 2026. The updated circular provides a one-year special window from **February 05, 2026 to February 04, 2027** for shareholders to re-lodge such transfer requests with complete documentation.

Eligible Shareholders may submit their transfer request along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUGF Intime India Private Limited at 20 R. N. Mukherjee Road, Rasool Court, 5th Floor, Kolkata: 700001, Tel. No.: (033) 6906 6200, email: rana.roychowdhury@in.mpgs.mufg.com ; amit.banerjee@in.mpgs.mufg.com ; investorhelpdesk@in.mpgs.mufg.com and send an email to the Company at vesuviusindia@vesuvius.com within stipulated period.

If all documents are found to be in order by the Company / RTA, the share transfer shall be processed only in dematerialised form. The transferred shares shall be subject to a lock-in period of one (1) year from the date of registration by the Company / RTA and shall not be transferred, marked, or pledged during the said lock-in period. Accordingly, the transferee(s) must hold a demat account and submit a copy of their Client Master List (CML) along with the requisite documents at the time of logging the transfer request with the Company / RTA.

Date: 06.10.2026
Place: Kolkata

For Vesuvius India Limited
Saheb Ali
Company Secretary & Compliance Officer

USHA MARTIN LIMITED
CIN: L31400WB1986PLC091621
Registered Office: 2A, Shakespore Sarani, Kolkata - 700 071, India
Phone: 033 - 7100 6300, Fax: 033 - 7100 6400
Website: www.ushamartin.com, Email: investor@ushamartin.co.in

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/V/3750/2026 dated 30th January 2026, shareholders of Usha Martin Limited are hereby again informed that a special window has been opened for a period of 1 (one) year from 5th February 2026 to 4th February 2027, for transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April 2019.

The Special Window provides a valuable opportunity to investors who were unable to complete transfer of shares earlier due to documentation deficiencies or other procedural issues. Eligible shareholders may lodge or re-lodge pending transfer requests and complete the transfer-cum-demat process in accordance with the provisions of the SEBI circular.

Details regarding eligibility, documentation requirements, cases not covered under the facility, mandatory lock-in provisions and other conditions are available in the aforesaid SEBI Circular, which can be accessed through the Company's website at https://ushamartin.com/public/upload/investorrelations/1769772850270_January-30-2026_.pdf

Eligible shareholders are advised to make use of this special window and approach the Company or its Registrar and Transfer Agent, KFin Technologies Limited, for assistance and submission of transfer requests together with requisite documents within the stipulated period.

For Usha Martin Limited
Sd/-
Manish Agarwal
Company Secretary & Compliance Officer

Place: Kolkata
Date : 5th October 2026

THE ASKA COOPERATIVE SUGAR INDUSTRIES LTD.
P.O. Nuagam (Aska) - 761111, Ganjam District, Odisha
E-mail: askasugar@yahoo.co.in, GSTIN : 21AAAT5989L120

TENDER CALL NOTICE

Letter No.GAD/F-217/1790 Date : 03.10.2026

Sealed tender is invited to prescribed form from the reputed Manpower Service Providing Agency having valid Labour License, EPF, Goods & Service Tax & Statutory code numbers for deployment Manpower of different categories for the Sugarcane Crushing Season 2026-27.

For details, please visit our website www.askasugar.com under "Tender" Tender documents complete in all respect must reach the undersigned in sealed cover through speed Post or Registered Post on or before **Dt.22.10.2026 by 05.00PM**. The authority reserves the right to reject any/all proposals without assigning any reason thereof. Any future addition/corrigendum will be published only in website (www.askasugar.com).

Managing Director

THE GREAT EASTERN SHIPPING COMPANY LIMITED
CIN: L35110MH1948PLC006472
Registered Office: Ocean House, 134/A, Dr. Annie Besant Road, Worli, Mumbai - 400018.
Tel No.: +91 (22) 68613000/24922100; Fax: +91 (22) 24925900
E-mail: shares@greatship.com; Website: www.greatship.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given to inform that in order to facilitate ease of investing for investors and to secure the rights of investors in the securities which were purchased by them, SEBI vide its circular No. HO/38/13/11(2)2026-MIRSD-PoD/V/3750/2026 dated 30th January, 2026 has opened a Special Window for a period of one year from 05th February, 2026 till 04th February, 2027, to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019. The said Special Window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-In for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-In period.

Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Investors who have missed the earlier deadline are encouraged to take advantage of this opportunity by submitting their requests along with requisite documents to the Company or RTA at below mentioned address.

The Investor Services Department The Great Eastern Shipping Co. Ltd. Ocean House, 134/A, Dr. Annie Besant Road, Worli, Mumbai-400 018 Email ID: shares@greatship.com	Registrar and Transfer Agent (RTA): KFIN Technologies Limited (Unit: The Great Eastern Shipping Co. Ltd.) Selenium Tower-B, Plot No. 31-32, Financial District, Nanakramguda, Serilingampally, Gachibowli, Hyderabad, Telangana - 500 032. Email ID: einward.ris@kfintech.com
---	--

For The Great Eastern Shipping Company Limited

Place: Mumbai Anand Punde
Date : 5th October, 2026 Company Secretary

PDS Limited
CIN: L16101HR2011PLC147408
Regd. Office: PDS Tower, 5th Floor, Plot No. 222, Udyog Vihar Phase -I, Industrial Complex Dundaehra, Gurgaon - 122016, Haryana, India
Corp. Office: Unit No.1031 & 1032, Solitaire Corporate Park, Andheri - Ghatkopar Link Road, Andheri (East), Mumbai - 400093, Maharashtra, India
E-mail: investors@pdsindia.com • Website: www.pdsindia.com • Tel: 91 22 41441100

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

The shareholders of the Company are hereby informed that the Securities and Exchange Board of India (SEBI), vide its Circular No. HO/38/13/11(2)2026-MIRSD-PoD/V/3750/2026 dated January 30, 2026, has re-opened a special window from February 5, 2026, to February 4, 2027, for the re-lodgement of transfer requests of physical shares, in continuation of the facility earlier provided between July 7, 2025, and January 6, 2026 vide Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PICIR/2025/97 dated July 2, 2025.

This initiative offers an opportunity for the following shareholders to regularise past transfer requests:

- Shareholders who had lodged transfer requests for physical shares prior to April 1, 2019, which were rejected / returned / left unattended due to deficiencies in documents, process issues, or other reasons, and who could not re-lodge the request earlier.
- Shareholders whose transfer requests are currently pending with the Company or its Registrar & Transfer Agent (RTA) as on the circular date, i.e., January 30, 2026.

The eligibility of shareholders to re-lodge transfer requests under the special window is determined based on the following criteria:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

The Shareholders are requested to follow the below process for re-lodgement of transfer requests

Window for re-lodgement	February 5, 2026 to February 4, 2027.
Procedure for re-lodgement	Submit original transfer documents, along with corrected or missing details to our Registrar and Share Transfer Agent i.e., MUGF Intime India Private Limited (Formerly known as Link Intime India Private Limited).
Documents to be sent on	Unit – PDS Limited MUGF Intime India Private Limited (Formerly known as Link Intime India Private Limited) Noble Heights, 1 st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058.
For any queries	Helpline No. : +91 11 49411000 Website : https://in.mpgs.mufg.com/ ; Email address : investor.helpdesk@in.mpgs.mufg.com ; Raise service request on : https://web.in.mpgs.mufg.com/helpdesk/Service_Request.html

The Shareholders are further informed that the securities transferred under the special window shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

for PDS Limited
Sd/-
Abhishekh Kanoi
Group General Counsel & Company Secretary
ICSI Membership No.: FCS 9530

Date: October 5, 2026
Place: Mumbai (India)

JAGRAN PRAKASHAN LIMITED
Registered Office: Jagran Building, 2, Sarvodaya Nagar, Kanpur-208 005
Tel: +91 512 2216161, Website: www.jpccorp.in, e-mail: investor@jagran.com
CIN: L22219UP1975PLC004147

NOTICE OF SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/V/3750/2026 dated January 30, 2026, notice is hereby given that the Company opened a special window till February 04, 2027 in order to facilitate investors to get rightful access to their securities for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. The special window shall also be available for such transfer requests which were submitted earlier and rejected/returned/not attended to, due to deficiency in the documents/process or otherwise.

Applicability of the Special Window:

For clarity with regard to applicability of this window, the matrix below may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
	Yes (it was rejected/ returned earlier)	Yes	✓
	Yes	No	X
	No	No	X

Further, the following cases will not be considered for processing under this special window:

- Cases involving disputes between the transferor and transferee. This may be settled via Court or NCLT process.
- Securities that have already been transferred to the Investor Education and Protection Fund (IEPF).

Submission details:

Eligible investors are requested to submit their transfer requests, along with all required documents a) Original security certificate(s); b) Transfer deed executed prior to April 01, 2019; c) Proof of purchase by transferee, as may be available; d) KYC documents of the transferee (as per IEPF forms available on Company's website); e) Latest Client Master List ("CML"), not older than 2 months, of the demat account of the transferee, duly attested by the Depository Participant; and f) Undertaking cum Indemnity as per the format mentioned in SEBI Circular No. HO/38/13/11 (2)2026-MIRSD-PoD/V/3750/2026 dated January 30, 2026, to KFin Technologies Limited, the Company's Registrar and Share Transfer Agent (RTA).

Note:

- Demat Mode Only: Securities transferred under this window shall be mandatorily credited to the transferee only in Demat mode.
- Lock-In Period: The securities shall remain under a mandatory lock-in for a period of one year from the date of registration of transfer.
- Restrictions: During the lock-in period, such securities cannot be transferred, lien-marked, or pledged.

For further information/clarification, the concerned shareholder may contact RTA i.e., KFin Technologies Limited for attending to these requests by sending an email to einward.ris@kfintech.com or the Secretarial Department at investor@jagran.com.

For further details, investors may refer to the SEBI Circular available at: <https://tinyurl.com/29ab3727>.

Update KYC and convert physical shares into Demat Mode.

Shareholders who are holding shares in physical form are requested to update their KYC to credit unclaimed dividends to their bank account through electronic mode and are requested to convert their physical Share Certificates into Dematerialized form. The shareholders are also requested to claim their unclaimed dividend amounts as soon as possible failing which, the same will be transferred to the IEPF after expiry of seven years along with the Shares thereon.

For Jagran Prakashan Limited
Sd/-
Amit Jaiswal
(Company Secretary & Compliance Officer)

Date: 5th October, 2026
Place: Kanpur

INFO EDGE (INDIA) LIMITED
CIN: L74899DL1995PLC068021 | Regd. Office: GF-12A, 94, Meghdoot Building, Nehru Place, New Delhi-110019
Corp. Office: B-8, Sector-132, Noida-201304 (Uttar Pradesh) | Tel: +91-120-3082000; Fax: +91-120-3082055
Web: www.infoedge.in; Email: investors@naukri.com

NOTICE

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS AND DEMATERIALIZATION OF PHYSICAL SHARES OF INFO EDGE (INDIA) LIMITED

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PICIR/2025/97 dated July 2, 2025, special window was opened for a period of six months from July 7, 2025 to January 6, 2026, for re-lodgement of transfer deeds of physical shares, which were lodged prior to April 1, 2019 and were rejected/returned/not attended to due to deficiency in the documents or process or otherwise. The shareholders are further informed that pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/V/3750/2026 dated January 30, 2026 and in order to further facilitate investors to get rightful access to their shares, another special window has been opened for a period of one year from February 5, 2026 to February 4, 2027 for transfer and dematerialization of physical shares which were sold/purchased prior to April 1, 2019 and for re-lodgement of transfer deeds of physical shares, which were lodged prior to April 1, 2019 and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. The shares re-lodged for transfer during this window, shall be issued only in dematerialized form and shall be under lock-in for a period of one year from the date of registration of transfer and shall not be transferred/lien-marked/pledged during the said lock-in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Share Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

Further, the following cases will not be considered under this window for processing:

- Cases involving disputes between transferor and transferee.
- Shares which have been transferred to Investor Education and Protection Fund (IEPF).

Eligible shareholders may submit their transfer requests along with the requisite documents to MUGF Intime India Private Limited (formerly known as Link Intime India Private Limited), Registrar & Share Transfer Agent (RTA) of the Company having office at Noble Heights, 1st Floor, Plot NH2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi-110058, Contact No: 011-49411000 and E-mail Address: investorhelpdesk@in.mpgs.mufg.com within stipulated time period.

The details regarding the opening of the special window are also disseminated on the Company's website at www.infoedge.in and further updates, if any, shall be uploaded therein and on the website of the stock exchanges.

Note: All the shareholders are requested to update their E-mail id(s) with Company/RTA/Depository Participants.

By Order of the Board of Directors
For Info Edge (India) Limited

Sd/-
Jaya Bhatia
Company Secretary & Compliance Officer
Membership No. A33211

Date: October 05, 2026
Place: Noida

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

RR METALMAKERS INDIA LIMITED
Corporate Identification Number: L51901MH1995PLC331822
Registered Office: B-001 & B-002, Ground Floor, Antop Hill Warehousing Complex Ltd, Barkat Ali Naka, Salt Pan Road, Wadala (E), Mumbai - 400037, Maharashtra, India. | Tel. No.: (+91) 22 6192 5555 / 56
Email: cs@rrmetalmakers.com | Website: www.rrmetalmakers.com

Open Offer for the acquisition of up to 23,42,295 (Twenty Three Lakh Forty Two Thousand Two Hundred Ninety Five) Equity Shares of the face value of ₹ 10/- each for cash at a price of ₹ 23.85/- (Rupees Twenty Three and Paise Eighty Five Only) per Equity Share representing 26.00% of the Equity Share Capital of the Target Company from the Public Shareholders of RR MetalMakers India Limited ("Target Company") by RB International Holdings Limited ("Acquirer 1"), Suyog Yogesh Desai ("Acquirer 2") and Nikita Suyog Desai ("Acquirer 3"), pursuant to and in compliance with Regulation 3(1) and 4 read with other applicable provisions of SEBI (SAST) Regulations ("Open Offer" or "Offer").

This corrigendum to the Public Announcement dated July 30, 2026; Detailed Public Statement dated August 6, 2026 and Draft Letter Of Offer dated August 13, 2026 ("Corrigendum") is being issued by Vivro Financial Services Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers, in compliance with applicable provisions of the SEBI (SAST) Regulations.

This Corrigendum should be read in continuation of and in conjunction with the Public Announcement dated July 30, 2026 ("PA"); the Detailed Public Statement that was published in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions), and Navshakti (Marathi) (Mumbai Edition) ("Newspapers") on August 06, 2026 ("DPS") and the Draft Letter of Offer dated August 13, 2026 ("DLOF");

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

- Update on Offer Price:** Pursuant to the SEBI's observation and subsequent discussions with SEBI, it was noted that certain historical acquisitions of Equity Shares by the Selling Shareholders in FY 2019-20 and FY 2021-22 at various prices, which had triggered an open offer obligation under the SEBI (SAST) Regulations.
In order to address these historical compliance matters, the Revised Offer Price for the current Open Offer has been calculated by taking the historical highest acquisition price of ₹ 21.29 and adding compensatory interest at 10% per annum in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, calculated up to the expected date of payment to shareholders under the current Open Offer.
Consequently, the Offer Price payable to public shareholders stands enhanced from ₹ 23.85 per Equity Share to ₹ 36.83 per Equity Share, including compensatory interest of ₹ 12.98 per Equity Share.
The details on the rationale and justification of the revised Offer Price shall be included in the Letter of Offer to be dispatched to the shareholders and all references to the Offer Price in PA, DPS and DLOF shall be construed accordingly. It is clarified that there is no change in the Underlying Transaction.
- Upward revision in Offer Size:** As a consequence of upward revision in Offer Price as provided above, the maximum consideration payable by the Acquirers under the Offer (assuming full acceptance) to the Public Shareholders at the revised Offer Price of ₹ 36.83 per Equity Share will be ₹ 8,62,66,724.85. In reference to this, the reference to Offer Size in PA, DPS and DLOF shall be construed accordingly.
- Financial Arrangement:** As a consequence of upward revision in the Offer Price as provided above and in terms of applicable provisions of the SEBI (SAST) Regulations, the Acquirers are in the process to increase the value of Escrow Account and to deposit additional cash in the Escrow Account. Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DLOF.

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER

VIVRO
VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvridha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India.
Tel No.: 079- 4040 4242 | Email: investors@vivro.net | Website: www.vivro.net
SEBI Reg. No.: MB/INM000010122 | Contact Person: Shilvam Patel

REGISTRAR TO THE OFFER

ADROIT CORPORATE SERVICES PRIVATE LIMITED
18-20, Jafferbhoy Industrial Estate, 1st Floor, Makawana Road, Marol Naka, Andheri (East), Mumbai 400 059, Maharashtra, India. | Tel. No.: +91-44-2846 0390/40020700
Email: haraprasadn@adroitcorporate.com | Website: www.adroitcorporate.com
SEBI Reg. No.: INR000002227 | Contact Person: Mr. Hara Prasad Nahak

For and on behalf of the Acquirers:

For, RB International Holdings Limited	Sd/- Ashmeet Singh Kandhari Director (Acquirer 1) Place: London, UK	Sd/- Suyog Yogesh Desai (Acquirer 2) Place: London, UK	Sd/- Nikita Suyog Desai (Acquirer 3) Place: Ahmedabad, India
--	---	---	---

Date: October 05, 2026

AdBaaz

MAHINDRA MANULIFE INVESTMENT MANAGEMENT PRIVATE LIMITED
Corporate Identity Number: U65900MH2013PTC244758
Registered Office / Corporate Office: Unit No. 204, 2nd Floor, Amiti Building, Piramal Agastya Corporate Park, LBS Road, Kamani Junction, Kurla (W), Mumbai - 400070.
Tel: 1800 4196244; website: www.mahindramanulife.com; email: inf.mfinvestors@mahindramanulife.com

NOTICE NO. 44 / 2026

Declaration of Income Distribution cum Capital Withdrawal ("IDCW") under Mahindra Manulife Aggressive Hybrid Fund

Notice is hereby given that, in accordance with the Dividend Distribution Policy, as approved by Mahindra Manulife Trustee Private Limited, the Trustee to Mahindra Manulife Mutual Fund ("the Fund"), the Income Distribution cum Capital Withdrawal ("IDCW") has been declared under Monthly IDCW Option(s) of Mahindra Manulife Aggressive Hybrid Fund, an open ended hybrid scheme investing predominantly in equity and equity related instruments ("the Scheme"), as per the details given below:

Plan(s)/Option(s)	Quantum of IDCW* (Rs. per unit)	Record Date*	Face Value (Rs. per unit)	NAV as on October 01, 2026 (Rs. per unit)
Regular Plan - Monthly IDCW Option	0.18	October 08, 2026	10	16.7510
Direct Plan - Monthly IDCW Option	0.18		10	19.7354

*As reduced by the amount of applicable statutory levy. Distribution of the above IDCW is subject to the availability of distributable surplus and may be lower, depending on the distributable surplus available on the Record Date.

*If in any case the Record Date falls on a non-business day, the immediately following business day shall be deemed to be the Record Date.

Pursuant to payment of IDCW, the NAV of the IDCW Option(s) of the Scheme/Plan(s) would fall to the extent of payout and statutory levy, if any.

All Unit holders / Beneficial Owners under the IDCW Option(s) of the abovementioned Scheme / Plan(s) whose names appear in the records of the Registrar, Computer Age Management Services Ltd. / Statement of Beneficial Owners maintained by the Depositories, as applicable, as at the close of the business hours on the Record Date shall be eligible to receive the IDCW.

With regard to Unit holders under the IDCW Option(s) of the abovementioned Scheme/ Plan(s), who have opted for IDCW Reinvestment facility, the IDCW due will be reinvested by allotting units for the IDCW amount (on the next Business Day after the Record Date) at a price based on the prevailing ex-IDCW NAV per unit on the Record Date.

For Mahindra Manulife Investment Management Private Limited

Place: Mumbai
Date: October 05, 2026

Sd/-
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

अमेरिका में पुराने कानूनी मामलों के कारण

ट्रायफैक्टा के आईपीओ मसौदे की जांच

सुखरू तिवारी
मुंबई, 5 अक्टूबर

अमेरिकी मुख्यालय वाली वर्कफोर्स सॉल्यूशंस और तकनीकी परामर्श फर्म ट्रायफैक्टा इंक के आरंभिक सार्वजनिक निर्गम की कड़ी नियामकीय जांच की जा रही है। यह कंपनी गुजरात इंटरनेशनल फाइनेंस टेक सिटी (गिफ्ट सिटी) के इंटरनेशनल फाइनेंशियल सर्विसेज सेंटर (आईएफएससी) में लिस्टिंग के लिए आवेदन करने वाली दूसरी कंपनी है। सूत्रों ने यह जानकारी दी।

ट्रायफैक्टा ने इस साल जून में 10-15 करोड़ डॉलर के लिए सार्वजनिक निर्गम के लिए इंटरनेशनल फाइनेंशियल सर्विसेज सेंटर्स अथॉरिटी के पास मसौदा दस्तावेज जमा कराए थे। सूत्रों का कहना है कि अमेरिका में कंपनी से जुड़े पुराने कानूनी मामलों की वजह से हो सकता है कि इसका आईपीओ नियामकीय जांच में पास न हो पाए।

मसौदा दस्तावेज के अनुसार कंपनी के अध्यक्ष और मुख्य कार्याधिकारी (सीईओ) आदेश त्यागी पर पहले प्रतिभूति कानूनों के उल्लंघन का आरोप लगा था और वह अमेरिकी सिक्वोरिटीज एंड एक्सचेंज कमीशन (एसईसी) के फैसले के अधीन हैं। विवरणिका



बिन्व सिन्हा

मसौदे (डीआरएचपी) में कहा गया है कि उन पर हेरफेर वाले कारोबारी तैर-तरीकों और कुछ अन्य मामलों से जुड़े आपराधिक आरोप भी लगाए गए थे, जिन्हें बाद में खारिज कर दिया गया था।

हालांकि कंपनी ने अपने मसौदा दस्तावेज में इन मुद्दों का खुलासा किया है। लेकिन सूत्रों के मुताबिक आईएफएससीए गवर्नेंस और प्रवर्तक के ट्रैक रिकॉर्ड की बारीकी से जांच कर रहा है क्योंकि यह वित्तीय केंद्र में पहली लिस्टिंग हो सकती है। सूत्र ने कहा, अमेरिकी नियामक के साथ कंपनी के पुराने मामलों को लेकर संदेह उठते हैं और इससे फंड जुटाने की प्रक्रिया के बारे में अच्छी धारणा नहीं बनती। नियामक सभी पहलुओं पर गौर कर रहा है। डिसक्लोजर एक पहलू हैं,

लेकिन ऐसे पुराने मामले का भी कुछ असर हो सकता है। नियामक को निवेशकों के हितों का ध्यान रखना होता है।

कंपनी ने बताया है कि अन्य जोखिमों के अलावा वह मालिकाना हक से जुड़े एक विवाद में शामिल थी और इस मामले में होने वाले समझौते के कारण कोई दूसरी कंपनी, इस कंपनी में बड़ी हिस्सेदारी खरीद सकती है।

2017 में एसईसी ने आरोप लगाया कि त्यागी ने सीईओ, एकमात्र निदेशक और कंपनी के सबसे बड़े शेयरधारक के तौर पर अपने कार्यकाल के दौरान सिस्टम्स अमेरिका इंक के शेयर की कीमत और ट्रेडिंग वॉल्यूम को बढ़ाने के लिए गलत और गमराह करने वाले सार्वजनिक बयान दिए और अपने

नियामकीय जांच

■ ट्रायफैक्टा ने जून में गिफ्ट सिटी में 10-15 करोड़ डॉलर के आईपीओ के लिए आवेदन किया

■ ट्रायफैक्टा के सीईओ को पहले के प्रतिभूति मामले में पाबंदियों का सामना करना पड़ा

■ डीआरएचपी में प्रवर्तक के नियामकीय और कानूनी मामलों का खुलासा

ब्रोकरेज खातों में हेरफेर वाली ट्रेडिंग की।

उसी साल एसईसी के इस मामले में अमेरिकी जिला अदालत ने उन पर कई पाबंदियां लगाई थीं। सितंबर 2025 में अमेरिकी अदालत ने कुछ पाबंदियां हटाकर फैसले में बदलाव किया। हालांकि, चवन्नी शेयर की पेशकश में शामिल होने और वित्तीय जुमाने (जिसमें गलत तरीके से कमाए गए पैसे को वापस करना शामिल है) से जुड़ी बाकी पाबंदियां अभी भी लागू हैं।

मसौदा दस्तावेज में कहा गया है, हालांकि हम नहीं मान रहे कि हमारी प्रतिभूति अभी चवन्नी शेयर है (जैसा कि अमेरिकी कोड ऑफ फेडरल रेग्युलेशंस के टाइटल 17 के सेक्शन 240.3ए5 1-1 में बताया गया है), लेकिन अगर भविष्य में

इक्विटी शेयरों को चवन्नी शेयर माना जाता है तो ऐसी स्थिति में आदेश त्यागी को अमेरिका में हमारी कंपनी की प्रतिभूति की किसी भी पेशकश में शामिल होने से रोका जा सकता है। इस बारे में जानकारी के लिए ट्रायफैक्टा को भेजे गए ईमेल का कोई जवाब नहीं मिला। साथ ही आईएफएससीए को भेजे गए सवालों का भी कोई जवाब नहीं आया।

इससे पहले मार्च में गिफ्ट सिटी में इंटरनेशनल एक्सचेंजों पर लिस्टिंग के लिए मसौदा दस्तावेज जमा कराने वाली पहली कंपनी एक्सईडी एग्जिक्यूटिव डेवलपमेंट ने पश्चिम एशिया में युद्ध के बाद निवेशकों की कम मांग और खराब माहौल के कारण अपना 1.2 करोड़ डॉलर का इश्यू वापस ले लिया था।

उस समय उद्योग से जुड़े लोगों ने नो योर कस्टमर (केवाईसी) प्रक्रिया पूरी करने में आने वाली दिक्कतों और गिफ्ट-आईएफएससी में आईपीओ में निवेश करने पर स्थानीय निवेशकों पर लगी पाबंदियों का जिक्र किया था। एक सूत्र ने बताया कि इस प्रेमवर्क से जुड़ी शुरुआती कुछ समस्याओं को दूसरी अथॉरिटीज के साथ बातचीत करके सुलझा लिया गया है।

सूचीबद्धता को और आकर्षक बनाने के लिए आईएफएससीए ने सीधी लिस्टिंग की सुविधा दी है।

सेबी ने शुरू किया देश भर में निवेशक जागरूकता अभियान

बाजार नियामक ने फिनफ्लुएंसरों के खिलाफ किया आगाह

बीएस संवाददाता
मुंबई, 5 अक्टूबर

भारतीय प्रतिभूति एवं विनियम बोर्ड (सेबी) के चेयरमैन तुहिन कांत पांडेय ने सोमवार को निवेशकों के लिए देशव्यापी जागरूकता अभियान शुरू किया। यह अभियान अगले साल मार्च तक चलेगा। इसके तहत नियामक ग्रामीण इलाकों और शिक्षण संस्थानों तक वित्तीय साक्षरता पहुंचाने की योजना बना रहा है। साथ ही निवेशकों को अनजान टिप्स, फिनफ्लुएंसरों और बढ़ा-चढ़ाकर किए गए रिटर्न के दावों से सावधान रहने की सलाह भी दे रहा है।



तुहिन कांत पांडेय, चेयरमैन, सेबी

'प्रोजेक्ट जागरूक' नाम का यह अभियान सेबी, शेयर बाजार, डिपॉजिटरी, एसोसिएशन ऑफ म्यूचुअल फंड्स इन इंडिया (एम्फी) और नेशनल इंस्टिट्यूट ऑफ सिक्वोरिटीज मार्केट्स (एनआईएसएम) को निवेशकों की शिक्षा के मिले-जुले ढांचे के तहत लाएगा और कई भाषाओं में निवेशकों को जागरूक करने वाले संदेश प्रसारित करेगा।

चंडीगढ़ में इस अभियान की शुरुआत पांडेय ने निवेशकों से अपील की कि वे नियम वाली योजनाओं, चैनलों और संस्थाओं का इस्तेमाल करें और अनजान टिप, फिनफ्लुएंसरों या रिटर्न के बढ़ा-चढ़ाकर किए गए दावों पर भरोसा न करें। उन्होंने निवेशकों को यह सलाह भी दी कि वे केवल उन्हीं योजनाओं में निवेश करें, जिन्हें वे समझते हैं। साथ ही अपने निवेश में विविधता लाएं और पक्के रिटर्न को बिना जोखिम वाला निवेश समझने की गलती न करें।

उन्होंने कहा, सिर्फ इसलिए निवेश न करें कि किसी ने आपसे ऐसा करने को कहा है। सिर्फ इसलिए निवेश न

करें कि बाकी सब निवेश कर रहे हैं। निवेश इसलिए करें क्योंकि आप इसे समझते हैं।

इस पहले के तहत सेबी अपने मस्ट (मेटॉरिंग ऑफ यूनिवर्सिटी एंड कॉलेज स्टूडेंट्स थ्रू ट्रेनर्स) प्रोग्राम के जरिये विश्वविद्यालयों में निवेशकों की शिक्षा को बढ़ावा देगा। छात्रों तक वित्तीय जागरूकता कार्यक्रम पहुंचाने के लिए शिक्षकों, कर्मचारियों और वरिष्ठ छात्रों को पार्टनर ट्रेनर्स के तौर पर प्रशिक्षण दिया जाएगा।

ग्रामीण भारत के लिए सेबी पंचायती राज मंत्रालय के साथ मिलकर वित्तीय साक्षरता, निबन्धन वाली योजनाओं के

बारे में जागरूकता और घोखाधड़ी से बचाव के संदेशों पर काम करेगा। साथ ही, जमीनी स्तर पर निवेशकों की शिक्षा को बढ़ाने के लिए राज्य सरकारों और नागरिकों पर केंद्रित स्थानीय चैनलों के साथ भी साझेदारी करेगा।

पांडेय ने कहा, इन सभी पहलु के पीछे एक ही सोच है : निवेशकों का इन्वेस्टर एजुकेशन तक आने का इंतजार न करें। इन्वेस्टर एजुकेशन को निवेशक तक ले जाएं। यानी समझ से निवेश आसान होता है। नियामक एक नेशनल सिक्वोरिटीज मार्केट अवेयरनेस करिकुलम भी शुरू करेगा, जिसके साथ मुफ्त सेबी इन्वेस्टर अवेयरनेस टेस्ट भी होगा। इसका मकसद इन्वेस्टर एजुकेशन के लिए एक कॉमन प्रेमवर्क बनाना है, जिसे अलग-अलग तरह के लोगों की जरूरतों के हिसाब से बदला जा सके।

हालांकि प्रतिभूति बाजार में लोगों की भागीदारी बढ़ी है। लेकिन सेबी के निवेशक सर्वे 2025 में यह पाया गया कि सिर्फ 36 फीसदी निवेशकों को ही प्रतिभूति बाजार के बारे में अच्छी या ठीक-ठाक जानकारी थी।

तेल में नरमी के बीच सतर्क हैं ट्रेडर, बाजारों में बना रहेगा उतारचढ़ाव

केरवी लुक्का
मुंबई, 5 अक्टूबर

एक बैरल ब्रेंट क्रूड की कीमत घटकर 101-102 डॉलर पर आने से निफ्टी 50 को कुछ बढ़त हासिल करने में मदद मिली। इससे कारोबारियों और निवेशकों दोनों को राहत मिली है। इससे पहले मछे क्रूड और वैश्विक बॉन्ड बाजार में भारी लुढ़कन के कारण दलाल पथ पर लगातार आठ हफ्ते तक गिरावट आई। लेकिन अब सस्ते तेल और डॉलर फंडिंग आसान होने से जोखिम उठाने की हिम्मत फिर से लौटी है।

सोमवार को निफ्टी 50 में 133 अंक यानी 0.60 फीसदी की बढ़त हुई और यह 22,555.75 पर बंद हुआ, जिससे लगातार चार कारोबारी सत्रों से जारी गिरावट का सिलसिला थम गया। बढ़त वाले शेयरों में बजाज फाइनेंस सबसे आगे रहा। आईटीसी, श्रीराम फाइनेंस और एनटीपीसी में भी तेजी देखी गई। यह उछाल अभी भी 22,200-22,000 के समर्थन वाले जोन से काफी ऊपर है। हालांकि इंडिया विक्स 1.47 फीसदी बढ़कर 14.67 पर पहुंच गया है, जो सावधानी बरतने का संकेत है।

विश्लेषकों का कहना है कि यह रिकवरी असल में इंडेक्स की ओवरसोलड जोन से वापसी के कारण हुई थी। जब तक वैश्विक दबाव कम नहीं होता, तब तक बाजार में कुछ समय के लिए उतार-चढ़ाव बरकरार रहने की संभावना है। निफ्टी 50 के साथ-साथ सेंसेक्स भी सोमवार को 0.66 फीसदी बढ़कर 72,382.47 पर बंद हुआ। व्यापक बाजार के इंडेक्स- निफ्टी मिडकैप 150 और निफ्टी स्मॉलकैप 250- में भी क्रमशः 0.5 फीसदी और 0.4 फीसदी की बढ़त देखी गई।

आनंद राठी शेयर एंड स्टॉक ब्रोकर्स की सहायक निदेशक तन्वी कंचन ने कहा कि लंबे सप्ताहांत के दौरान हुई कुछ अहम घटनाओं से चिंता कम हुई। इसके बाद बाजार में राहत भरी तेजी देखी गई। उन्होंने कहा, जी 7 के 10 करोड़ बैरल तेल जारी करने के ऐलान के बाद ब्रेंट क्रूड की कीमत गिरकर लगभग 100-101 डॉलर प्रति बैरल रह गई है। हालांकि इससे कीमतों में लगातार गिरावट नहीं आएगी, लेकिन कुछ समय के लिए ये ओक दारों में रह सकती हैं। उन्होंने कहा, अमेरिका में नौकरियों के आंकड़े अनुमान से खराब रहे हैं, जिससे फ्लेड ब्याज दरें बढ़ाने की उम्मीद कुछ समय के लिए टल गई है।

सोमवार शाम को ब्रेंट क्रूड ऑयल फ्यूचर्स 102.5 डॉलर प्रति बैरल पर ट्रेड कर रहे थे, जबकि अमेरिकी 10 साल के ट्रेजरी वील्ड 5.27 फीसदी पर थे। जापान, हॉन्गकॉंग और ताइवान जैसे अन्य एशियाई बाजारों में भी सोमवार को 0.3 फीसदी से 2.55 फीसदी के बीच बढ़त देखी गई जबकि चीन और दक्षिण कोरिया के बाजार बंद रहे।



■ निफ्टी 50 में 133 अंक की बढ़त हुई और यह 22,555.75 पर बंद हुआ, जिससे लगातार चार कारोबारी सत्रों से जारी गिरावट का सिलसिला थम गया

■ इंडिया विक्स 1.47 फीसदी बढ़कर 14.67 पर पहुंच गया है, जो सावधानी बरतने का संकेत है

■ सोमवार शाम को ब्रेंट क्रूड ऑयल फ्यूचर्स 102.5 डॉलर प्रति बैरल पर ट्रेड कर रहे थे, जबकि अमेरिकी 10 साल के ट्रेजरी वील्ड 5.27 फीसदी पर थे

कंचन ने यह भी कहा कि घरेलू स्तर पर आरबीआई के दरें बढ़ाने की संभावना के चलते बैंकों ने अच्छा प्रदर्शन किया है, जिससे उधारी दरों और मार्जिन को सहारा मिल सकता है। सोमवार को एफएमसीजी, टिकाऊ उपभोक्ता और मीडिया शेयरों के साथ-साथ बैंक और एनबीएफसी शेयरों का भी अच्छा प्रदर्शन रहा। ऐंजल वन के तकनीकी विश्लेषक रितेश राठी ने कहा कि कई तकनीकी कारकों का मेल निचले स्तरों पर मांग होने का संकेत देता है।

ऊपर की ओर जाने वाली एक ट्रेडलाइन, जिसने पहले तीन बार कीमतों को गिरने से बचाया है, अभी 22,200-22,000 के जोन में है। हालांकि गुरुवार को कीमतें इस ट्रेडलाइन के नीचे बंद हुई हैं, लेकिन विगत में इस जोन में कई बार मांग देखी गई है। इसलिए आगे और गिरावट की पुष्टि के लिए समर्थन के इस दायरे का निर्णायक रूप से नीचे की ओर टूटना जरूरी होगा।

राठी ने कहा कि 22,000-22,200 के जोन में मजबूत समर्थन और ज्यादातर तकनीकी और ब्रेड्थ इंडिकेटर्स में ओवरसोलड के संकेत को देखते हुए उन्हें आने वाले सत्रों में उछाल की संभावना दिख रही है।

शिल्पा रंगराजन
मुंबई, 5 अक्टूबर

सोमवार को निफ्टी बैंक इंडेक्स और निफ्टी 50 इंडेक्स में सुधार के संकेत दिखे, लेकिन एचडीएफसी बैंक के शेयरों में 2.16 फीसदी की गिरावट दर्ज की गई। उल्लेखनीय है कि पिछले गुरुवार को ही अनूप बागची को बैंक का नया मुख्य कार्याधिकारी नियुक्त किया गया है। आम तौर पर किसी हफ्ते सीईओ की नियुक्ति शेयर के लिए अच्छी खबर होती है। बाजार इस बदलाव का इंतजार करते हैं। लेकिन एचडीएफसी बैंक के मामले में बाजार ने अनूप बागची को शुरुआती खुशी जताई तो है। लेकिन बाजार अभी इंतजार करना चाहते हैं क्योंकि बैंक बदलाव के दौर से गुजर रहा है। मैक्वेरी की एक रिपोर्ट के अनुसार वृद्धि अभी एयूएम के बजाय जमाओं की तरफ ज्यादा झुकी हुई है। कासा भी कमजोर है। लेकिन ब्रोकरों का कहना है कि बैंक के शेयर की कीमत में 33 फीसदी की बढ़ोतरी की गुंजाइश है।

ब्लूमबर्ग के आंकड़ों के अनुसार बाजार पूंजीकरण के हिसाब से देश का सबसे बड़ा बैंक 705.65 रुपये पर बंद हुआ। बैंक को 47 खरीद रेटिंग और 2 होल्ड रेटिंग मिली हुई थीं और इसमें 40.1 फीसदी रिटर्न की संभावना थी। पिछले हफ्ते 21 ब्रोकरेज फर्मों में से 14 ने बैंक को खरीद रेटिंग और 5 ने आउटपरफॉर्म रेटिंग दी थी।

मैक्वेरी की रिपोर्ट के अनुसार एचडीएफसी बैंक की वित्त वर्ष 27 की दूसरी तिमाही के प्री-क्वार्टर अपडेट में एयूएम में सालाना आधार पर 15.3 फीसदी की नरम वृद्धि दिखाई, जो दूसरे बैंकों के मुकाबले कम थी। जमाओं में सालाना आधार पर 18.8 फीसदी (तिमाही आधार पर 4.9 फीसदी) की बढ़ोतरी हुई, जिसमें 11.5 अरब डॉलर की एफएसएमएन जमाओं का बड़ा योगदान रहा। अगर ये जमाएं न होतीं तो वृद्धि सालाना आधार पर लगभग 15

फीसदी और तिमाही आधार पर 1.5 फीसदी रहती। रिपोर्ट में यह भी कहा गया कि वृद्धि मुख्य रूप से सावधि जमाओं में है और कासा कमजोर है। कासा का औसत सालाना 10.7 फीसदी और तिमाही आधार पर 1.5 फीसदी रहा। ये जमाएं ताजा तिमाही में 9,712 अरब रुपये, जबकि इससे पिछली तिमाही में 9,570 अरब रुपये और एक साल पहले 8,770 अरब रुपये थी। अवधि के आखिर में कासा सालाना 10.8 फीसदी और तिमाही आधार पर 2.6 फीसदी रही। ऋण और जमा के अनुपात में सालाना आधार पर 200 आधार अंकों की कमी आई, लेकिन तिमाही आधार पर इसमें थोड़ी बढ़ोतरी हुई।

मैक्वेरी ने आउटपरफॉर्म रेटिंग



(875 रुपये लक्ष्य) बरकरार रखी है और कहा है, हालांकि हमें लगता है कि इसके प्रदर्शन में सुधार अभी खोई हुई स्थिति को वापस पाने में समय लगेगा। लेकिन नए सीईओ के पास कर्ज वृद्धि को फिर से बढ़ाने, खासकर खुदरा पोर्टफोलियो में और जमाओं में बाजार हिस्सेदारी को वापस पाने का स्पष्ट लक्ष्य हो सकता है, जिसमें कासा के हिस्से

61,788.52 पर बंद हुआ। बैंकिंग इंडेक्स में सुधार को आईसीआईसीआई बैंक में 1.63 फीसदी और एचू बैंक में 4.28 फीसदी की बढ़त से सहारा मिला, जबकि एचडीएफसी बैंक और वेस बैंक ने इस इंडेक्स को नीचे खींचा। मिरे ऐसेट शेयरखान में खुदरा शोध प्रमुख शामिल मेहता ने कहा, कुल मिलाकर मुझे लगता है कि अब हालात ठीक दिख रहे हैं। 2025 से गवर्नेंस और नेतृत्व की चिंताओं की वजह से इसके बाजार भाव में करीब 30 फीसदी की गिरावट आई है। अब अनूप बागची के सीईओ बनने के बाद हमें उम्मीद है कि बैंक का प्रदर्शन बेहतर होगा। बैंक की रेटिंग और फ्रैंचाइज अभी भी मजबूत है। इसलिए, इसके प्रदर्शन में कभी भी सुधार नजर आ सकता है।

21 अक्टूबर को जियो प्लेटफॉर्मर्स का आईपीओ

रॉयटर्स
मुंबई, 5 अक्टूबर

अरबपति मुकेश अंबानी की कंपनी जियो प्लेटफॉर्मर्स 21 अक्टूबर को अपना आरंभिक सार्वजनिक निर्गम (आईपीओ) लाने की योजना बना रही है। इसके जरिये कंपनी लगभग 3.8 अरब डॉलर जुटाना चाहती है और यह भारत की सबसे बड़ी लिस्टिंग हो सकती है। सूत्रों ने यह जानकारी दी। कंपनी का निर्गम 28 अक्टूबर को सूचीबद्ध होने की उम्मीद है।

देश की अब तक की सबसे बड़ी लिस्टिंग 2024 में ह्यूड मोटर इंडिया की 2.9 अरब डॉलर की लिस्टिंग है जबकि नेशनल स्टॉक एक्सचेंज ऑफ इंडिया ने पिछले महीने 2.3 अरब डॉलर के



आईपीओ के साथ बाजार में आगाज किया। सूत्रों को मीडिया से बात करने की इजाजत नहीं थी और उन्होंने टिप्पणी करने से इनकार कर दिया। रिलीजर्स ने रॉयटर्स के टिप्पणी के अनुरोध का कोई जवाब नहीं दिया।

इस पेशकश से मिलने वाली रकम का इस्तेमाल मुख्य रूप से उसके टेलीकॉम कारोबार के कर्ज को चुकाने के लिए किया जाएगा। जियो प्लेटफॉर्मर्स के प्रमुख विदेशी निवेशकों में मेटा व गूगल शामिल हैं और यह कंपनी ऑर्टिफिशल इंटेलिजेंस (एआई), क्लाउड और एंटरप्राइज नेटवर्क का कारोबार भी चलाती है।

भारत में कंपनियों के बाजार में उतरने की होड़ देखी गई है। इस साल अप्रैल से सितंबर के बीच जुटाई गई रकम ने इस अवधि के लिए एक रिकॉर्ड बनाया है। इसके अलावा, प्राइम डेटाबेस के अनुसार, लगभग 250 कंपनियां आईपीओ के जरिये कुल 4.65 लाख करोड़ रुपये जुटाने की तैयारी में हैं। इनमें डेनमार्क की बीएस कंपनी काल्सबर्ग का भारतीय कारोबार और होटल एग्रीगेटर ओयो की मूल कंपनी प्रिज्म शामिल हैं।

Union Mutual Fund
Union Asset Management Company Private Limited
Investment Manager for Union Mutual Fund
Corporate Identity Number (CIN): U65023MH2009PTC198201
Registration Number: MF066/1191
Registered Office: Unit 503, 5th Floor, Leela Business Park,
 Andheri Kurla Road, Andheri (East), Mumbai – 400059.
 Toll Free No. 18002002266/18005722268; Non Toll Free, 022-67483333;
 Website: www.unionmf.com; Email: investorcare@unionmf.com



NOTICE TO THE INVESTORS / UNITHOLDERS

NOTICE is hereby given that Union Trustee Company Private Limited, Trustee to Union Mutual Fund ("the Fund"), has approved declaration of Income Distribution cum Capital Withdrawal ("IDCW") Option under respective plan of the following scheme of the Fund, as per the details given below:

Name of the Scheme/ Plan /Option	Amount of IDCW (per unit)*	Record Date	NAV as on October 01, 2026 (per unit)	Face Value (per unit)
Union Balanced Advantage Fund - Direct Plan – IDCW Option	₹ 0.11	Thursday, October 8, 2026**	₹ 19.77	₹10.00
Union Balanced Advantage Fund – Regular Plan – IDCW Option	₹ 0.11		₹ 17.94	

Pursuant to the payment of IDCW, the NAV shall be adjusted to the extent of IDCW distribution and statutory levy, if any

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date of the aforementioned scheme and is reduced by the amount of applicable statutory levy, if any.

**or the immediately following Business Day, if that day is a Non-business Day.

All Unitholders whose names appear in the Register of Unitholders of the IDCW Option(s) of the aforementioned scheme at the close of business hours on the aforementioned Record Date, shall be eligible to receive the IDCW so declared.

In case units are held in dematerialised form, IDCW will be paid to those Unitholders/Beneficial Owners whose names appear in the Statement of Beneficial Owners maintained by the Depositories under the IDCW Option(s) of the aforementioned scheme as on the Record Date.

Investors are requested to take note of the above.

In case of any queries/further details, you may contact any of the Customer Service Centres (CSCs) of Union Mutual Fund.

Place: Mumbai
 Date: October 05, 2026.

For Union Asset Management Company Private Limited
 (Investment Manager for Union Mutual Fund)
 Sd/-
Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Statutory Details: **Constitution:** Union Mutual Fund has been set up as a Trust under the Indian Trusts Act, 1882. **Sponsors:** Union Bank of India and Daiichi Life Group, Inc. **Trustee:** Union Trustee Company Private Limited [Corporate Identity Number (CIN): U65923MH2009PTC198198], a company incorporated under the Companies Act, 1956 with a limited liability. **Investment Manager:** Union Asset Management Company Private Limited [Corporate Identity Number (CIN): U65923MH2009PTC198201], a company incorporated under the Companies Act, 1956 with a limited liability.

Copy of all Scheme Related Documents can be obtained from any of our AMC offices/Customer Service Centres/distributors as well as from our website www.unionmf.com.



Home First Finance Company India Limited

CIN: L65990MH2010PLC240703, Website: homefirstindia.com

Phone No. : 180030008425 Email ID: loanfirst@homefirstindia.com

कलम १३(२) अन्वये मागणी सूचना

तुम्ही घातली नमूद कर्जदारीची परीक्षा घ्या नमूद मिळकत घ्यायची नमूद तुम्ही कर्ज फायदागिती करून घ्या/घर-कनदार, एमटीए आढावा. तुम्ही करून घ्यायचे, तुम्हचे कर्ज घाते हे सिम्युलेशनने आण्ड रिस्कनटेशन ऑफ फायनान्सियल असिस्ट अण्ड फायनेसमेंट ऑफ सिम्युलरीटी टोटेरल अंर, २००२ (पोडन्यात सारफेसी अंर) च्या तरतुदीन्वे ०३-१०-२०२६ रोजी नॉन परफॉर्मिंग असिस्ट फायनल वॉरिंज् कण्यात आले आहे. आमी होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडने तुम्ही दिलेल्या पत्तावर सारफेसी अंरच्या कलम १३(२) सहायका कलम १३(१३) अन्वये मागणी सूचना जारी केली होती. सधर सूचना ०३-१०-२०२६ रोजी जारी करण्यात आली असून सधर सूचना नमूद असो नमूद आहे की, तुम्हाला नमूद केलेल्या विविध कर्जांचा पत्तावत काण्यास तुम्ही करून घ्यायची आहे. त्यामुळे ही सूचना बाबतच्यासाठी सूचना ही सारफेसी अंरच्या कलम १३(२) च्या तरतुदी अन्वये आणि सिम्युलरीटी टोटेरल (फायनेसमेंट) फक्त, २००२ च्या नियम ३(१) नुसार प्रकाशन प्रसिद्ध करण्यात येत आहे.

अनु. क्र.	खाते, कर्जदार आणि ठरविताराचे नाव आणि पत्ता	लागू करवायच्या तराणांचा तपसिल	मागणी सूचनेच्या तारखेजोडीस बकीत रकम अधिक पुढील व्याज आणि इतर खर्च (रु. मध्ये)
1.	सुनील संजय मालेवार, तुम्हीत संजय मालेवार, ठरवितारा अशोक घोरात,	फ्लॅट-१२०८, ब्लॉक / इमारत क्र.-ए विंग, तुलसी आनंद, तुलसी आनंद, सर्व्हे क्र. ४०, हिस्सा क्र. १ आणि २, खातवाई नगर, बदलापूर, महाराष्ट्र, ४२१६०३, सीमा: पूर्व-तुलसी आनंद आदिक, पश्चिम-खुला प्लॉट, उत्तर-तुलसी आदिक, दक्षिण-तुलसी तुलस हाऊस.	2,405,084
2.	प्रेमंत देवराव राणे, शेषा प्रेमंत राणे,	फ्लॅट-५०२, ब्लॉक / इमारत क्र.-४, ब्लॉक/इमारतीचे नाव-बी विंग, मिल्कत फेज-III, वर्धमान वाटिका फेज ३ विल्डिग क्र. ४, विंग ए आणि बी, विल्डिग ४, गट क्र. २८४, गाव समल, मुंबई - नॉर्थिक एक्सप्रेस रोड, वांशिट, ता. महापूर, जि. ठाणे, ठाणे, महाराष्ट्र, ४२१६०१, सीमा: पूर्व-खुला प्लॉट, पश्चिम-अंतर्गत रोड, उत्तर-फेज १, दक्षिण-अंतर्गत रोड,	2,056,374
3.	रुफान अमीन खान, मीनोफ रुफान खान, अमीन विलिमिटा खान,	फ्लॅट-०४, -तल बघला, ब्लॉक/इमारतीचे नाव-सी विंग, -उग्र ग्राम अपार्टमेंट, उग्र ग्राम अपार्टमेंट फाउंडेशन हॉटेल मार्गे, खडी गाव, सहापूर, महाराष्ट्र, ४२१६०१, सीमा: पूर्व-दुकान, पश्चिम-खुला प्लॉट, उत्तर-खुला प्लॉट, दक्षिण-रोड,	1,146,389
4.	मंदिरी छत्रपुत गायव, छत्रपुत विसान गायव, जायव मीना छत्रपुत,	फ्लॅट-६०८, ब्लॉक / इमारत क्र.-४, पनवेलकर इस्टेट ऑक्सफोर्ड फेज १, पनवेलकर इस्टेट ऑक्सफोर्ड फेज १, गट क्र. ४५, हिस्सा क्र. २(भाग), गट क्र. ४६, हिस्सा क्र. २, ३, गट क्र. ४७, गट क्र. ४९, हिस्सा क्र. ४, ९, ११, १२, १३, १४ आणि १५, गट क्र. ५०, गाव माणिकवळ, तालुका अंबवडवा, जिल्हा ठाणे, बदलापूर, महाराष्ट्र, ४२१६०३, सीमा: पूर्व-एमआयडीसी, पश्चिम-रोड, उत्तर-खुला प्लॉट, दक्षिण-पनवेलकर रॉकफोर्ड,	1,422,211
5.	संगीता संतोष भागत, संतोष अशोक भागत,	फ्लॅट-७०३, ब्लॉक / इमारत क्र.-ए विंग, ब्लॉक/इमारतीचे नाव-आजियची रिसेन्सीटी-1, -आजियची रिसेन्सीटी, आजियची रिसेन्सीटी, मीनवेली, अमिया हाउस जवळ, बावरी डीप रोड लगत, गट क्र. ७५/२ आणि ७७ आणि ७८ आणि ७५/१, गाव सोमविल, बदलापूर (पश्चिम), जिल्हा - ठाणे, ४२१६०३, बदलापूर, महाराष्ट्र, ४२१६०३, सीमा: पूर्व-बी विंग, पश्चिम-रिवासी इमारत, उत्तर-अंतर्गत रोड, दक्षिण-चाळ.	1,706,126
6.	तपस रोजी दास, सुनंदा तपस दास, वीरव तपस दास,	फ्लॅट-१००२, ब्लॉक / इमारत क्र.-बी विंग, अर्दुवार फ्लॉवर हॉली, अर्दुवार फ्लॉवर हॉली, पनवेलकर वृंदावन / टी.के. सदन जवळ, नेरल हाउस जवळ, खातवाई नाका, खातवाई, बदलापूर (पूर्व), जिल्हा ठाणे - ४२१६०३, ठाणे, महाराष्ट्र, ४२१६०३, सीमा: पूर्व-स्काय गार्डन, पश्चिम-गोदरेव रोड, उत्तर-बदलापूर २००० सीड रोड, दक्षिण-उषा किशन रिसेन्सीटी साई आकड.	2,544,528

तुम्हाला व्याज आणि खर्चासह वरील सधर रकम घ्या सूचना प्रसिद्धी तारखेपासून ६० दिवसात होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडला तुम्ही काण्यासाठी बांधणे सोपविण्यात येत आहे. कर्नू केल्यास, होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड कर्नूदर, महापूरदर आणि इमरीदारांच्या तारा मतांचा कळवा घेण्यासह सर्व किंवा कोणतीही एक किंवा अधिक तारा मतांच्या विरोधात अंरच्या तरतुदीन्वे आवश्यक कार्यासाठी करत. सधर अंर अंतर्गत होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडला उल्लंघन अधिकायाह यांचा समवेस आहे (१) तारा मतेची रोकड काण्यासाठी, भाडेपुर्, अधिहस्तांतर किंवा विक्रीच्या मागने हस्तांतरणाच्या अधिकायाह कर्नूदर/इमरीदारांच्या तारा मतांचा कळवा घेण्यासह अधिका (२) तारा मतेचे रोकडिकाण काण्यासाठी भाडेपुर्, अधिहस्तांतर, किंवा विक्रीद्वारे हस्तांतर काण्याच्या अधिकायाह तारा मतेचे व्यवसायपत्र ग्रहण करणे आणि होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडद्वारे तारा मतेचे केलेले कोणतेही हस्तांतरण हे हस्तांतरणाच्या नावे सर्व अधिका असावीत जन्म ते हस्तांतरण तुम्ही केले आहे.

सूचना कलम १३(१३) च्या तरतुदीनुसार तुम्हाला यादो होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडच्या पूर्व सहमतीशिवाय होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडकडे जंगमपण/गहाण आणि वरील तारा मतेची कोणतीही तारा मता विक्री, भाडेपुर्, किंवा अन्यथा (तुमच्या व्यवसायाच्या सर्वसाधारण भाग वगळून) मागने हस्तांतर काण्यापासून प्रतिबंध करण्यात येत आहे.

टिपण : मुंबई दिनांक : ०६-१०-२०२६ दुरे स्वाक्षरी: प्राधिकृत अधिकारी होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड

[illegible]

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

RR METALMAKERS INDIA LIMITED

Corporate Identification Number: L51901MH1995PLC331822

Registered Office: B-001 & B-002, Ground Floor, Antop Hill Warehousing Complex Ltd, Barkat Ali Naka, Salt Pan Road, Wadala (E), Mumbai - 400037, Maharashtra, India. | Tel. No: (+91) 22 6192 5555 / 56

Email: cs@rrmetalmakers.com | Website: www.rrmetalmakers.com

Open Offer for the acquisition of up to 23,42,295 (Twenty Three Lakh Forty Two Thousand Two Hundred Ninety Five) Equity Shares of the face value of ₹ 10/- each for cash at a price of ₹ 23.85/- (Rupees Twenty Three and Paise Eighty Five Only) per Equity Share representing 26.00% of the Equity Share Capital of the Target Company from the Public Shareholders of RR MetalMakers India Limited ("Target Company") by RB International Holdings Limited ("Acquirer 1"), Suyog Yogesh Desai ("Acquirer 2") and Nikita Suyog Desai ("Acquirer 3"), pursuant to and in compliance with Regulation 3(1) and 4 read with other applicable provisions of SEBI (SAST) Regulations ("Open Offer" or "Offer").

This corrigendum to the Public Announcement dated July 30, 2026; Detailed Public Statement dated August 6, 2026 and Draft Letter Of Offer dated August 13, 2026 ("Corrigendum") is being issued by Vivro Financial Services Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers, in compliance with applicable provisions of the SEBI (SAST) Regulations.

This Corrigendum should be read in continuation of and in conjunction with the Public Announcement dated July 30, 2026 ("PA"); the Detailed Public Statement that was published in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions), and Navshakti (Marathi) (Mumbai Edition) ("Newspapers") on August 06, 2026 ("DPS") and the Draft Letter of Offer dated August 13, 2026 ("DLOF");

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

- Update on Offer Price:** Pursuant to the SEBI's observation and subsequent discussions with SEBI, it was noted that certain historical acquisitions of Equity Shares by the Selling Shareholders in FY 2019-20 and FY 2021-22 at various prices, which had triggered an open offer obligation under the SEBI (SAST) Regulations.

In order to address these historical compliance matters, the Revised Offer Price for the current Open Offer has been calculated by taking the historical highest acquisition price of ₹ 21.29 and adding compensatory interest at 10% per annum in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, calculated up to the expected date of payment to shareholders under the current Open Offer.

Consequently, the Offer Price payable to public shareholders stands enhanced from ₹ 23.85 per Equity Share to ₹ 36.83 per Equity Share, including compensatory interest of ₹ 12.98 per Equity Share.

The details on the rationale and justification of the revised Offer Price shall be included in the Letter of Offer to be dispatched to the shareholders and all references to the Offer Price in PA, DPS and DLOF shall be construed accordingly. It is clarified that there is no change in the Underlying Transaction.

- Upward revision in Offer Size:** As a consequence of upward revision in Offer Price as provided above, the maximum consideration payable by the Acquirers under the Offer (assuming full acceptance) to the Public Shareholders at the revised Offer Price of ₹ 36.83 per Equity Share will be ₹ 8,62,66,724.85. In reference to this, the reference to Offer Size in PA, DPS and DLOF shall be construed accordingly.
- Financial Arrangement:** As a consequence of upward revision in the Offer Price as provided above and in terms of applicable provisions of the SEBI (SAST) Regulations, the Acquirers are in the process to increase the value of Escrow Account and to deposit additional cash in the Escrow Account. Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DLOF.

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER

VIVRO

VIVRO FINANCIAL SERVICES PRIVATE LIMITED

Vivro House, 11 Shashi Colony, Opp. Suvridha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.

Tel. No.: 079- 4040 4242 | Email: investors@vivro.net | Website: www.vivro.net

SEBI Reg. No.: MB/INM00010122 | Contact Person: Shivam Patel

REGISTRAR TO THE OFFER

ADROIT CORPORATE SERVICES PRIVATE LIMITED

18-20, Jafarbhoy Industrial Estate, 1st Floor, Makawana Road, Marol Naka, Andheri (East), Mumbai 400 059, Maharashtra, India. | Tel. No.: +91-44-2846 0390/40020700

Email: haragrasadn@adroitcorporate.com | Website: www.adroitcorporate.com

SEBI Reg. No.: INR000002227 | Contact Person: Mr. Hara Prasad Nahak

For and on behalf of the Acquirers:

For, RB International Holdings Limited		
Sd/- Ashmeet Singh Kandhari Director (Acquirer 1) Place: London, UK	Sd/- Suyog Yogesh Desai (Acquirer 2) Place: London, UK	Sd/- Nikita Suyog Desai (Acquirer 3) Place: Ahmedabad, India

Date: October 05, 2026.

[illegible]